

## **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

### **Petition No. 508/TT/2019**

Date: 19.05.2020

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India  
Limited, Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject: - Approval for truing up transmission tariff for tariff period 2014-19 and determination of transmission tariff for tariff period 2019-24 in respect of 765 kV D/C Darlipalli TPS (NTPC)-Jharsuguda (Sundergarh) Pooling Station transmission line along with 02 Nos. of 765 kV line Bays at Jharsuguda (Sundergarh) PS in Eastern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 10.6.2020:-

#### **2014-19 period**

- a) Auditor's Certificate is based on the PGCIL accounts on accrual basis and nowhere has it mentioned that it is based on Actual Cash Outflow. Clarify the following:
  1. Whether IEDC as given in Auditor's Certificate is on cash basis by providing a statement of cash discharge.
  2. Asset-wise statement of Initial Spares discharged on cash basis.
- b) Undertaking on affidavit giving details of actual equity infused for the additional capitalisation during 2014-19 for the given transmission asset(s).
- c) Working of depreciation considered for IT Equipment & Software. Also clarify the useful life considered by the Petitioner for the same. Specify the cost of IT equipment at COD.

#### **2019-24 period**

- d) Submit the working of depreciation considered for IT Equipment & Software.

Also clarify the useful life considered by the Petitioner for the same. Specify the cost of IT equipment at COD.

- e) Undertaking on affidavit that actual equity infused for the additional capitalization during 2018-19 and 2019-20 is not less than 30% for all the above-mentioned transmission assets.
- f) Confirmation whether any further 'previously recognized liabilities' remain to be discharged for 2019-24 period

**Forms**

- g) Flow of liabilities statement as per enclosed Annexure-I.
  - h) Form-13 (Break-up of Initial Spares)
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
  3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)

**Annexure - I**

Liability Flow Statement  
 Name of Petitioner  
 Project Name

Asset No.	Headwise /Partywise	Particulars <sup>#</sup>	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge						Reversal						Additional Liability Recognized <sup>^</sup>						Outstanding Liability as on 31.3.2019	
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)		
Asset	Party – A																							
Asset	Party – B																							

# TL/SS/Communication Systems etc.

\*Whichever is later

<sup>^</sup>Works deferred for execution, contract amendment - please specify

This table is for computation that should match with Add Cap as per Petition for each Asset